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Title: Alleged construction of Babli dam on river Godavari by the Government of Maharashtra thereby creating water crisis in Andhra Pradesh.

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DR. G. VIVEKANAND (PEDDAPALLY): Sir, I thank you for giving me an opportunity to raise the issue of Babli.

There was an agreement between the Chief Ministers of Andhra Pradesh and Maharashtra wherein Maharashtra can use 60 TMC of water and the balance water can be used by Andhra Pradesh. So, Andhra Pradesh constructed the Pochampad Project and now, the Government of Maharashtra has constructed barrages and gates in violation of the Supreme Court decision. I urge the Central Government to give direction to the Government of Maharashtra to comply with the Supreme Court orders, not to use more than 60 TMC of water and stop construction of barrages across the Godavari River. Our Chief Minister has already taken up Jalayagnam programme and if so much of water is drawn, 17 lakh acres of Andhra Pradesh will get affected. Six districts of Telengana will be adversely affected and people are right now suffering for drinking water.

I urge the Central Government to take action in this regard.

SHRIMATI BOTCHA JHANSI LAKSHMI : Sir, I would like to associate with him on this issue.